

The Deputy Minister of Railways and Transport (Shri Alagasan):
(a) There are six Retiring Rooms at Delhi Main station.

(b) On an average twelve passengers per day are accommodated.

(c) No record of such cases is maintained, hence it is not possible to furnish the information asked for.

CENTRAL TOBACCO COMMITTEE

664. Shri M. D. Joshi: Will the Minister of Food and Agriculture be pleased to state:

(a) when the Central Tobacco Committee was constituted;

(b) the number of Members on the Committee and their names;

(c) the functions of the Committee;

(d) the number of times the Committee is required to meet in a year;

(e) the number of meetings of the Committee which took place in the year 1951-52;

(f) the number of meetings attended by each Member;

(g) the amount of expenditure incurred on the Committee during 1951-52; and

(h) what is the criterion on which Members are nominated on the Committee?

The Minister of Food and Agriculture (Shri Kishore): (a) The Indian Central Tobacco Committee was constituted on 28th November 1948.

(b) There are 45 members. A list containing their names is placed on the Table of the House. [Placed in Library. See No. P-104/52.]

(c) A note showing the functions of the Committee is placed on the table of the House.

(d) Under the Rules of the Committee it is required to meet at least once in a year.

(e) Once.

(f) The number of meetings held so far during the present term of the members and the number attended by them are given in the statement placed on the Table of the House.

(g) The Government of India did not give any grant to the Committee during 1951-52, as the Committee had accumulated balances from the grants made to it in the previous years and according to the revised

estimates the expenditure during 1951-52 was Rs 12,07,970/-.

(h) Competence, experience and suitability are the considerations borne in mind in making nominations.

OVER AND UNDER BRIDGES

665. Shri S. V. Ramaswamy: (a) Will the Minister of Railways be pleased to state what are the principles governing the construction of overbridges or underbridges by the Railway department in congested municipal areas?

(b) Are Government aware that owing to the increase in population, number of vehicles and road traffic, hardship is caused to the general public for want of over or underbridges?

(c) Are Government aware that the lack of an overbridge within Salem municipal area is causing hardship to the general public?

(d) Are Government contemplating expediting the construction of over and underbridges?

The Deputy Minister of Railways and Transport (Shri Alagasan):
(a) The principles governing the construction of overbridges or underbridges are contained in paras. 1117 to 1122 of the Indian Government Railway General Code, a copy of which is available in the library of the House.

(b) Yes, in a number of cases.

(c) A representation has been received to this effect.

(d) The position is that State Governments have been asked to prepare plans showing their order of priority for the construction of over and underbridges, part of the cost of which they would be prepared to bear on the basis of the principles mentioned in (a) above, and the actual provision of such bridges will be planned by Railways according to the programme fixed in agreement with the State Governments.

PURNA-DARJEELING ROAD

666. Shri A. L. Mehta: (a) Will the Minister of Transport be pleased to state whether it is a fact that the construction works and improvement on the Purnea-Darjeeling road have been held up?

(b) If so, what are the reasons for the same?

(c) Do Government propose to improve the Purnea-Darjeeling road in the near future?

(d) What are the details of the works to be carried and their estimated cost?

The Deputy Minister of Railways and Transport (Shri Alagesan):

(a) No, Sir.

(b) Does not arise.

(c) Some improvement works have already been carried out and others are now in progress, or under investigation for preparation of estimates. The Government of India is responsible for the National Highway portion of this road only.

(d) A statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 3.]

CONSTRUCTION OF BARRAGE NEAR DALAI

667. Shri Dasaratha Deb: (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that a representation of local peasants and displaced persons was made to the Government of Tripura and the Government of India suggesting the construction of a barrage (bund) near Dalai canal of Sonamura Division?

(b) Is it a fact that about 500 acres of land can be brought under cultivation if the proposed barrage is made?

(c) Do Government propose to give aid to such public work?

The Minister of Food and Agriculture (Shri Kidwal): (a) Yes.

(b) Approximately 320 acres can be brought under cultivation.

(c) No. The expert technical advice is against the construction of the proposed bunch, as it will adversely affect the flow of the river Gumti.

CENTRAL RAILWAY WORKSHOP, GWALIOR

668. Shri Suriya Prasad: Will the Minister of Railways be pleased to state:

(a) the amount that was budgeted by the Central Government for the installation, maintenance and function of the new machines at the Central Railway Workshop in Gwalior;

(b) the total number of new recruits employed in the workshop as fitters etc., and the strength in each category;

(c) on what lines, basis or guiding factor the recruitment has been made; and

(d) what per cent of the vacancies was exclusively meant for scheduled castes and what percentage for other backward class representatives?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) There is no Central Railway Workshop at Gwalior.

The reply to other parts of the question does not arise.

JUTE WORKERS (RETRENCHMENT)

669. Shri Tusbar Chatterjee: (a) Will the Minister of Labour be pleased to state whether Government are aware that as a result of rationalisation policy pursued by the Indian Jute Mills Association large-scale retrenchment is going on in every jute mill of West Bengal?

(b) If so, have Government in contemplation any scheme for providing either alternative work or unemployment dole to those who are retrenched?

(c) What is the total number of jute workers (including permanent and temporary) retrenched during last six months?

(d) What is the number that got involuntary unemployment dole from the Jute Mill-owners?

The Minister of Labour (Shri V. V. Giri): The information is being collected. It will be laid on the Table of the House in due course.

FUEL AND LUBRICATING OILS

670. Shri Viswanatha Reddy: Will the Minister of Food and Agriculture be pleased to refer to the answer to starred question No. 1012 asked on the 18th June, 1952 regarding fuel and lubricating oils and state whether any reply has been received from the Government of Madras, and if so, what decision, if any, has been taken?

The Minister of Food and Agriculture (Shri Kidwal): Yes. The Government of Madras are of the view that it is not necessary to subsidise fuel oil required by the agriculturists in areas affected by adverse seasonal conditions during the current year, as the benefit of such a subsidy will be available only to a few well-to-do ryots who have the means to hire or buy